

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3904 of 2020**

Arjun Yadav

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through- Video Conferencing**

For the Petitioner

: Mr. B.K. Dubey, Advocate

For the State

: Mr. Ravi Prakash, Spl. P.P.

02/27.07.2020 Heard Mr. B.K. Dubey, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The prayer for bail of the petitioner was earlier rejected at that stage in B.A. No. 1658 of 2020.

The petitioner is in custody since 22.01.2020 on the allegation of recovery of 2 Kg. of opium from the house of the petitioner.

Regard being had to the observations made earlier, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Sessions Judge-IVth at Chatra in connection with N.D.P.S. Case No. 33/2017, arising out of Rajpur P.S. Case No. 21/2016.

**(R. Mukhopadhyay, J.)**

Alok/-